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CENTRAL ADMINISTRATIVE TRIBUNA, PRINCIPAL BENCH

RA No. 205/97 in OA No. 2242/95

New Delhi, this 9/6 day of Sept. 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P. Biswas, Member (A)

Shri R.K. Jain  
s/o Shri N.K. Jain  
WZ-245, Vill. & PO Palam, New Delhi ... Applicant  
(Shri B.S. Jain, Advocate)

versus

Union of India, through

1. Secretary  
M/Agriculture & Animal Husbandry  
Krishi Bhavan, New Delhi.
2. General Manager,  
Delhi Milk Scheme, New Delhi .. Respondent

ORDER (in circulation)  
Hon'ble Shri S.P. Biswas

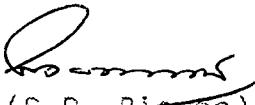
This RA has been filed by the the applicant against the order and judgement passed in OA 2242/95 on 25.7.97 by which the said OA was dismissed being devoid of merits.

2. At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground.

(2)

3. None of the above said ingredients are available in the present RA. The grounds advanced by the review applicant have already been carefully considered by us at the time of hearing and the applicant has not come with any fresh point in support of his case that would warrant us to review our judgement.

4. In the circumstances, the RA is summarily rejected having no force.

  
(S.P. Biswas)  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)

/gtv/